

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.107  
CP(IB) 366 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Sunshine Tiles Company Pvt Ltd  
V/s  
Graffiti (India) Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/03/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Noopur K. Dalal, Advocate.  
For the Respondent : None

**ORDER**

On the last date of hearing, Ld. Counsel for the respondent had made a statement that her client is likely to settle the matter but today no one appeared, hence, matter to proceed on merit.

Matter stands adjourned to 02.05.2023

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**